

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:2994
ANSWERED ON:03.08.2017
Illegal Mining of Iron Ore
K. Shri Parasuraman

Will the Minister of MINES be pleased to state:

- (a) the details of cases relating to illegal mining of iron ore detected/reported in the country during the last three years; and
(b) the number of cases registered in the matter and the follow up action taken by the Government thereon?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

(a) & (b): As per section 23C of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957, State Governments have been empowered to make rules for preventing illegal mining, transportation and storage of minerals and for the purposes connected therewith. Prevention and control of illegal mining comes under the administrative and legislative jurisdiction of State Governments. Based on the quarterly returns on illegal mining submitted by various state governments to Indian Bureau of Mines (IBM) (a subordinate office of the Ministry of Mines), the details of instances of illegal mining (both major minerals and minor minerals) reported in various parts of the country and the action taken by State Governments, for the years 2013-14 to 2016-17 are given in Annexure.
